

**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

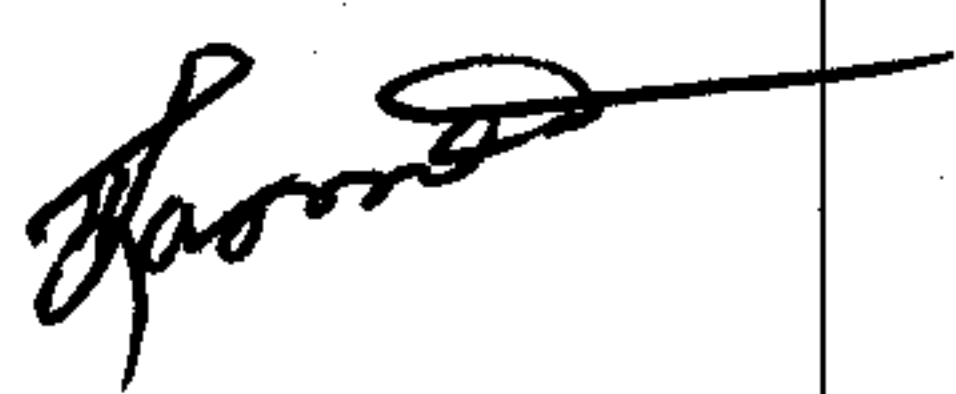

C.P. (I.B) No. 148/10/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.11.2017**

Name of the Company: Asis Logistic Ltd.  
V/s.  
State Bank of India & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy  
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MAHENDRA P. PARMAR	Advocate	Applicant	
2.	ANIP A. GANDHI	Advocate	Res. (Dena Bank)	

**ORDER**

Learned Advocate Mr. Mahendra Parmar present for Corporate Debtor/Petitioner.  
Learned Advocate Mr. Anip Gandhi present for Respondent (Dena Bank). None  
present for SBI and ICICI Bank and JS Bank and Tata motors.

Proof of service of notice of date of hearing on Financial Creditors filed.

Learned Advocate Mr. Anip Gandhi filed Vakalatnama for Respondent (Dena  
Bank).

Financial Creditors shall file their objections, if any, within one week serving a copy  
in advance to petitioner.

List the matter on 30.11.2017 for objections of Financial Creditors, if any, and for  
hearing before admission.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**

Dated this the 20th day of November, 2017.